

ITEM NO.1501

COURT NO.5

SECTION XVI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 10776/2021

(Arising out of impugned final judgment and order dated 04-05-2021 in CWJC No. 24282/2019 passed by the High Court of Judicature at Patna)

AARAV JAIN

Petitioner(s)

VERSUS

THE BIHAR PUBLIC SERVICE COMMISSION &amp; ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.81421/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81419/2021-EXEMPTION FROM FILING O.T. and IA No.81422/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.81416/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 81422/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 81421/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 81419/2021 - EXEMPTION FROM FILING O.T.

IA No. 81416/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

I.A. NO. 54711 of 2022-INTERVENTION/IMPLEADMENT

I.A. No. 54713 of 2022 -Directions

WITH

SLP(C) No. 11089/2021 (XVI)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 84784/2021

FOR EXEMPTION FROM FILING O.T. ON IA 84786/2021

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 41610/2022

IA No. 84784/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84786/2021 - EXEMPTION FROM FILING O.T.

IA No. 41610/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 15809/2021 (XVI)

(FOR ADMISSION and I.R. and IA No.127873/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 15819/2021 (XVI)  
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
127987/2021  
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
41615/2022  
IA No. 41615/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 127987/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 16198/2021 (XVI)  
(FOR ADMISSION and IA No.130885/2021-EXEMPTION FROM FILING  
AFFIDAVIT and IA No.130884/2021-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 809/2022 (XVI)  
(FOR ADMISSION and I.R. and IA No.8476/2022-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.8477/2022-EXEMPTION FROM  
FILING O.T. and IA No.8475/2022-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-05-2022 These matters were called on for hearing today.

For Petitioner(s) Mr. Tungesh, AOR  
Mr. Sachin Sharma, AOR  
Ms. Pooja Dhar, AOR  
Mr. Vikas Singh, Sr. Adv.  
Mr. Varun Singh, Adv.  
Mr. Nitin Saluja, AOR  
Mr. Abhijeet Pandey, Adv.  
Mr. Ytharth Kumar, Adv.  
Mr. Akshay Dev, Adv.  
Ms. Alankriti Dwivedi, Adv.  
Ms. Nimisha, Adv.  
Mr. Snehil, Adv.  
Ms. Sayantini, Adv.

For Respondent(s) Mr. Samir Ali Khan, AOR  
Mr. Navin Prakash, AOR  
Mrs. Niranjana Singh, AOR  
M/S. Parekh & Co., AOR

Mr. Gaurav Agrawal, AOR

Mr. Kumar Mihir, AOR

Hon'ble Mr. Justice S. Abdul Nazeer pronounced the judgment (on behalf of Hon'ble Mr. Justice Vikram Nath) of the Bench comprising His Lordship and Hon'ble Mr. Justice Vikram Nath.

I.A. No. 54711 of 2022- Application for Intervention/Impleadment is allowed.

I.A. No. 54713 of 2022-Application for Direction is rejected.

Leave granted.

The appeals are allowed in terms of the signed Reportable Judgment.

Pending applications, if any, also stand disposed of.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(Signed Reportable Judgment is placed on the file)

(KAMLESH RAWAT)  
COURT MASTER (NSH)